

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 29002 OF 2024**

**Between:**

Zinnirah Eenas, D/o Muqtar Ahmed, Aged about 19 years, Occ. student, R/o  
H.No. 10-2-318/1/7, Feroz Gandhi Nagar, Asif Nagar, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary. Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar. Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "C/NRI" Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "C/NRI" category for the academic year 2024-25 in next phase of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota "C/NRI" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner: SRI. L RAM SINGH**

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,  
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO SC KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29002 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L.Ram Singh, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. The petitioner in this writ petition has prayed for the following relief:

"Under the facts and circumstances explained above, For the reasons stated above, it is prayed

that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota "C/NRI" Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "C/NRI" category for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against management quota seats in B-category, she could not upload for 'C/NRI' Category. Therefore, she approached respondent No.2 to consider her request under C-Category, but respondent No.2 is not considering her request to seek admission against Management Quota in 'C/NRI' Category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and

the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

::4::

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T. TIRUMALA DEVI  
ASSISTANT REGISTRAR  
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary. Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. L RAM SINGH Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW ,High Court for the State of Telangana. [OUT]
6. Two CD Copies

KKS

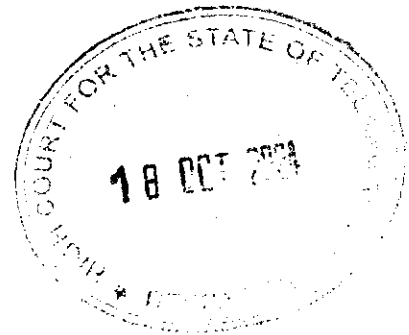
BS



CC TODAY

HIGH COURT

DATED: 18/10/2024



ORDER

WP.No.29002 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

9  
18/10/24  
bx